

NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH: GUWAHATI

TP No.06/397/398/GB/2016
(CP No.287/2012)

Under Section 397, 398, 402, 403 and 406 of the Companies Act, 1956.

In the matter of:

Ranjit Borthakur & Anr. : Petitioners
-Versus-
W. G. Resorts Assam (P) Ltd & Ors. : Respondents.

Order delivered on: 25-01-2018

Coram:

Hon'ble Mr. Justice P. K. Saikia, Member(J)

For the petitioners : Mr. Rajib Borpujari, Advocate
For the respondents No.1 to 6 : Mr. Arup Nath Bhattacharyya, Advocate
Mr. Biren Borah, Advocate

ORDER

Per Hon'ble Mr. Justice P. K. Saikia, Member (J):

Heard Mr. Rajib Borpujari, learned counsel for the petitioners. Also heard Mr. Arup Nath Bhattacharyya and Mr. Biren Borah, learned counsel appearing for the respondents No.1 to 6.

2. Mr. Rajib Borpujari, learned counsel for the petitioners submits that Mr. B. K. Hazarika, learned senior counsel of the petitioner could not appear before this Bench today, as he had to rush to New Delhi on some unavoidable matters and therefore, he prays for adjournment of the matter for today.

3. On hearing both the sides, I found that this proceeding was initiated way back in 2012 and there is urgent necessity to dispose of the same. However, after hearing the learned counsel appearing for both the sides, I adjourn the matter till 22-02-2018.

4. List the matter for further hearing on 22nd February, 2018

Sd/-
Member (Judicial)
National Company Law Tribunal
Guwahati Bench: Guwahati.

Dated, Guwahati the 25th January, 2018

Deka/25-01-2018